

**Court No. - 29**

**Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 13 of 2021**

**Petitioner :- Shrey Singh**

**Respondent :- Union Of India And 9 Others**

**Counsel for Petitioner :- Anand Prakash Paul, Brij Bhushan Paul,  
In person**

**Counsel for Respondent :- A.S.G.I., C.S.C., Dhananjay  
Awasthi, Manoj Kumar Singh**

**Hon'ble Pritinker Diwaker, Acting Chief Justice**

**Hon'ble Saumitra Dayal Singh, J.**

Grievance of the petitioner is against certain courses being run by respondents no. 8, 9 and 10 which are not authorized by the governing bodies. An example has been given of certain law courses run by these respondents through on-line mode, as may never be authorized or approved by the Bar Council of India.

Upon hearing learned counsel for the petitioner, the facts if true, may warrant some action by the appropriate authority. At present this petition appears to be pre-mature inasmuch no verification of facts or preliminary enquiry has been made by the Bar Council of India.

The petition is, therefore, disposed of at this stage with the direction, in case petitioner files a proper application before respondent no. 6 disclosing details of all such entities and courses being run by them, as are not authorized by the Bar Council, it shall examine the matter threadbare and make appropriate recommendation to the Union of India to ensure appropriate action to shut down fraudulent websites etc. and or such courses, as also to initiate appropriate action against the persons hosting such websites and running such courses, as may be warranted.

It is further expected that the Bar Council of India shall complete the exercise within a period of three months from the date a copy of this order is served upon it.

**Order Date :- 20.3.2023**

**P.Sri./Kuldeep**

**(S.D. Singh, J.)**

**(Pritinker Diwaker, ACJ)**